

**Losses incurred by Third Airline
"Vayudoot"**

995. SHRIMATI PRAMILA
DANDAVATE :
SHRI KAMLA MISHRA
MADHUKAR :
SHRI R. L.P. VERMA ;
SHRI B.D. SINGH :

Will the Minister of TOURISM
AND CIVIL AVIATION be pleased
to state :

(a) whether it is a fact that the
third level airline Vayudoot has in-
creased losses upto Rs. 30 lakhs in
the first four months of its existence;

(b) if so, the reasons as to why
Vayudoot is operating with the air-
craft which was found un-economical
by Indian Airlines ; and

(c) whether in view of the ex-
perience with Vayudoot, Government
propose to discontinue third airline
service ?

THE MINISTER OF TOURISM
AND CIVIL AVIATION (SHRI
A. P. SHARMA): (a) Yes, Sir.
The loss is estimated at approxi-
mately Rs. 30 lakhs.

(b) Relatively low fares and low
seat factor coupled with the high
cost of operation of the aircraft are
the reasons for the losses incurred
by Vayudoot. But keeping in view
the socio-economic needs of the
area and the difficult terrain necessi-
tating the introduction of Vayudoot
service to the N. E. region urgently,
the services are being operated with
F-27 aircraft taken on lease from
Indian Airlines pending selection and
purchase of a suitable aircraft for the
purpose.

(c) No, Sir.

Expansion Programme of "Vayudoot"

996. SHRI BAGUN SAMBRUI :
SHRIMATI MADHURI SINGH
SHRI K. MALLANNA :
SHRI AJOY BISWAS :
SHRI CHRISTOPHER EKKA :
Will the Minister of TOURISM
AND CIVIL AVIATION be pleased
to state :

(a) the details of the operational
net-work of the 'Vayudoot' ;

(b) its expansion programme, the
expected revenue and daily expenses
on the Vayudoot service ;

(c) whether the fare on the Vayu-
doot routes will be less than the
normal fares charged by the domes-
tic airlines ;

(d) whether it is proposed to sub-
sidise the losses incurred by the
Vayudoot services; and

(e) if so, the details thereof ?

THE MINISTER OF TOURISM
AND CIVIL AVIATION (SHRI A.
P. SHARMA): (a) Vayudoot is
presently operating on the following
North-Eastern Sectors :—

Gauhati/Barapani
Gauhati/Kamalpur/Agartala
Gauhati/Kailashahar/Agartala
Gauhati/Rupsi
Dibrugarh/Tezu

(b) A decision in principle has
been taken to extend Vayudoot ser-
vices to places other than those in
the North-Eastern region, on the
basis of a phased programme. The
details are being worked out. The
revenue and expenditure during the
period from 26th January, 1981 to
31st May, 1981 were Rs. 3.34 lakhs
and Rs. 32.73 lakhs respectively.

(c) The fares charged by Vayudoot, on the sectors operated by it at present are 13% less than Indian Airlines fares in the North-Eastern region.

(d) No such proposal is under consideration at present.

(e) Does not arise.

Setting up of National Bank for Development of Agriculture

997. SHRI R.P. GAEKWAD :
SHRI JAGDISH TYTLER:
Will the Minister of FINANCE be pleased to state :

(a) whether Government propose to set up a national bank for the development of Agriculture ;

(b) if so, the estimated capital of the proposed bank; and

(c) the time by which it would be set up and when the proposal would be implemented ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT):

(a) Yes, Sir.

(b) It is proposed that the capital of the National Bank shall be 100 crores of rupees, provided that Central Government may increase the said capital upto 500 crores of rupees.

(c) A Bill to establish the National Bank for Agriculture and Rural Development is likely to be introduced in Parliament soon.

मोदी उद्योग समूह की ओर आयकर की बकाया राशि

998. श्री कृष्ण चन्द्र पाण्डे : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) मोदी उद्योग समूह की ओर इस समय आयकर की कितनी राशि बकाया है; और

(ख) इसे बसूल करने के लिए सरकार द्वारा क्या कार्यवाही की जा रही है ?

वित्त मंत्रालय में राज्य मंत्री (श्री तवाई सिंह सिसोबिया) : (क) आयकर आयुक्तों से प्राप्त रिपोर्टों से पता चलता है कि 31 मार्च 1981 की स्थिति के अनुसार 10 लाख रु० से अधिक को आयकर की मांग, एकाधिकार तथा अवरोधक व्यापारिक व्यवहार अधिनियम, 1969 की धारा 26 के अन्तर्गत पंजीकरणों के आधार पर, मोदी समूह से सम्बन्धित कम्पनियों के रूप में बिनिदिष्ट कम्पनियों में से केवल तीन कम्पनियों की तरफ बकाया है। इन तीनों कम्पनियों के सम्बन्ध में अपेक्षित सूचना सलगन विवरण-पत्र में दी गई है।

(ख) तीनों ही मामलों में उन बकाया मांगों को, जिनके खिलाफ अपीलें की गई हैं, आयकर अधिनियम की धारा 220(6) के अन्तर्गत अस्थागित रखा गया है। अपीलीय प्राधिकारी से, अनिर्णीत पड़ी अपीलों को प्राथमिकता के आधार पर निपटान के लिए निवेदन किया गया है।

विवरण

क्र०	स० कम्पनी का नाम	17-8-1981 की स्थिति के अनुसार आयकर की बकाया मांग	वसूली कुल कर के लिए देय नहीं बनी मांग
(लाख रुपयों में)			
1.	मोदी स्पिनिंग एण्ड बीविंग क० लि०	44.78	44.78
2.	मोदीपोन लि०	355.53	355.53
3.	सिनफाइबर सेल्स कारपोरेशन	41.46	41.46